

70/2/5

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

COMTEMPT PETITION NO. 89/97

IN

ORIGINAL APPLICATION NO. 1496/95 / 1053 + 1055

K.E.S. Employees Union & Ors

... Applicant

V/s

... Respondents

Union of India & ors.

From : The Deputy Registrar
Central Administrative Tribunal
Gulestan Bldg, 3rd & 4th Floor,
Prescot Road, Mumbai - 1

To

1. **Lt.Gen.A.H.Sinha,**
Engineer-in-Chief,
Army Headquarters,
NEW DELHI-110 011.
2. **Major General Yash Malhotra,**
Chief Engineer,
Southern Command,
PUNE-411 001.
3. **Major G.M.Raman,**
Garrison Engineer (South)
PUNE-411 001.

Take notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the orders passed by this Hon'ble Tribunal on **21.11.96** and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said petition was placed before the Tribunal, the Tribunal has passed an Order that before taking Contempt proceeding notice be issued to you to show cause as to why such Contempt proceeding should not be taken for not complying with the order of the Tribunal.

Take notice that you should appear before the Tribunal in person or through your advocat on 06.3.98

A copy of Tribunal's order dated 05.1.98 is enclosed for compliance.

Dated this 9th Feb day of 1998

Pranay
17/1/98
SECTION OFFICER

Encl: copy of Tribunal

Order dt. 05-1-98 & copy of CP 89/87

CORAM: The HON'BLE SHRI JUSTICE R.G. VAIDYANATHA V.C.
The HON'BLE SHRI M.R. KOLHATKAR MEMBER.

Tribunal's order

Date 5-1-98

Mrs. Neelima Gohad for Shri S.P. Saxena, Counsel for the applicant.

Issue Notice to the respondents on CP 89/87
returnable by 6-3-98

Pranay
17/1/98
S.O.

Despatched on 9/2/98

Despatched